

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:1364  
ANSWERED ON:30.11.2006  
COMPENSATION TO MUMBAI TRAIN BOMB BLASTS VICTIMS  
Ahir Shri Hansraj Gangaram;Vijay Krishna Shri

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Railways had made any announcement for giving compensation to the victims of Mumbai train bomb blast;
- (b) if so, whether the compensation as announced by the Railways has been disbursed to the victims and their families;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor along with the number of persons who have not been received any compensation so far; and
- (e) the steps taken by the Railways for disbursement of compensation to them?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R.VELU)

(a) to (e): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE UNSTARRED QUESTION NO. 1364 BY SHRI VIJOY KRISHNA AND SHRI HANSRAJ G. AHIR TO BE ANSWERED IN LOK SABHA ON 30.11.2006 REGARDING COMPENSATION TO MUMBAI TRAIN BOMB BLASTS VICTIMS.

(a): Provision already exists in the Railways Act 1989 for Railways to pay compensation to passengers who become victims of train accidents or other untoward incidents such as bomb blasts. Maximum amount payable as compensation is as follows:

Death: Rs 4 lakhs  
Injury: Rs 32,000/- to Rs 4 lakhs  
(depending upon the gravity of injury)

(b) to (d): Compensation is paid only after a decree is awarded on a claim filed in the Railway Claims Tribunal by the victims or by dependents of the deceased passengers. Upto 23.11.2006, 272 compensation claims have been filed. No claim has so far been decreed by the Tribunal. However, Railways have disbursed ex-gratia at enhanced rates, the details of which are as follows:-

Classification	No. of cases in which ex-gratia paid	No. of cases in ex-gratia (Rs. in crores)	Rate of pending	Amount paid in case delay	No. of Reason for
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Death	187	186	Rs.5 lakhs	9.30	1 Body unidentified
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Grievous	540	531	Rs.50,000/-	2.65	9 Addresses of injury the injured not available.
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Simple	327	315	Rs.10,000/-	0.315	12 -do- injury
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Total	1054	1032		12.265	22
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(e): Following steps have been taken by the Railway to ensure expeditious settlement of claims:-

- i) Claims application forms have been distributed to the claimants and necessary assistance is being provided for filing claims in Railway Claims Tribunal.
- ii) Booths for giving guidance to the claimants were opened at several stations like Borivili, Matunga Road, Mahim, Jogeshwari etc.
- iii) A Special Bench has been set up at Mumbai to deal exclusively with compensation cases of Mumbai serial bomb blasts.
- (iv) Railways have been advised to ensure that cheques are issued and dispatched to the claimants within a period of 15 days of the receipt of decree.